GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:517 ANSWERED ON:07.08.2013 ELECTORAL REFORMS Majhi Shri Pradeep Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to make any change in laws relating to elections in the country;
- (b) if so, whether the Government has referred the issue of electoral reforms to the Law Commission of India;
- (c) if so, the details thereof;
- (d) whether the Law Commission has invited suggestions/comments from the various stakeholders in this regard; and
- (e) if so, the details thereof including the details of suggestions received and the action taken thereon till date?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) The Government is committed to bring forward changes in the election laws.
- (b) Yes, Madam.
- (c) With a view to carrying out further reforms, the issue of electoral reforms in its entirety has been referred to the Law Commission of India with a request to consider the issue after taking into consideration the reports of various committees in the past, views of the Election Commission and other stake holders and suggest comprehensive measures for changes in the law. The Law Commission has been requested to give concrete suggestions at the earliest.
- (d) and (e) The law Commission has started its deliberation and a comprehensive consultation paper in this regards has been circulated for soliciting suggestions/views of political parties, civil society, experts and all other stakeholders on the consultation paper by 31st July, 2013. It has been hosted on the website of the Law Commission of India i.e. www.lawcommissionofindia. nic.in.